

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 178 of 2014 & IA No. 289 of 2014

Dated: 22nd January, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

**Him Urja Pvt. Ltd. ... Appellant(s)
Versus
Uttrakhand Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan and Mr. Ishaan Mukherjee
Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan and
Mr. Raghu Vamsy
Mr. Tabrez Malawat for R.2

ORDER

The learned counsel for the appellant submits that he has already filed written submission on 01st October, 2015. Written submission has not yet been filed on behalf of the respondents. We are very well aware that this appeal is of 2014 and an old one. There is a request for adjournment by Mr. Sanjay Sen, learned senior counsel for respondent No.2, namely UPCL, who is not available today. We are granting adjournment today, subject to the condition that in future no adjournment shall be granted to either party under any circumstances because for the past several dates one or the other party has been successful in getting adjournments. If any written submission is required to be filed by the parties they may do so before the next date of hearing after furnishing a copy to the other side. Only four issues are involved in this appeal. Most of the issues though are covered by the earlier judgments of this Appellate Tribunal but according to the counsel the facts are distinguishable. The matter has been partly heard today.

Post this matter for hearing on **10th February, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt